

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-18/ND/2021**

IN THE MATTER OF:

M/s. Kush Kochgaway and Ors.

....PETITIONER

Vs.

M/s. Bestech India Pvt. Ltd.

....RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 13.07.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Financial creditor :Ms. Deepanshi Kumar Kukreja,
Adv. for Petitioner No. 224, Mr.
Sanjay Kapoor, Mr. Piyush Singh
and Ms. Aditi Sinha, Advocates.**

**For the Respondent/Corporate debtor :Mr. Virender Ganda, Sr. Adv., Mr.
Vipul Ganda, Ms. Aastha Trivedi,
Ms. Alexandra Celestine,
Advocates.**

ORDER

IA No. 2718 of 2021.

This is an application filed on behalf of the petitioner No. 224 (Sh. Sanjay Kapoor) under Order I Rule 10 read with Section 151 CPC along with the supporting affidavit. The Learned Counsel has also submitted that they have moved a specific application for withdrawal of the matter in terms of Rule 11 read with Rule 32 of NCLT Rules, 2016. The Learned Counsel for the corporate debtor has endorsed no objection for withdrawal of the matter, therefore, the

(Meenu)



petitioner No. 224 (Sh. Sanjay Kapoor) name is deleted from the array of opposite parties.

IA No. 2579 of 2021.

Heard the submissions made by the Counsels for both the parties. Let this matter be posted to **18.08.2021.**

-Sd-

(Hemant Kumar Sarangi)
Member (T)

-Sd-

(P.S.N. Prasad)
Member (J)

(Meenu)